

5. The Statutory Auditor were called today to remain present. However, none appeared. The Statutory Auditor is directed to provide the Financial Statements for the year 2017-18 and 2018-19 alongwith the Balance Sheet grouping and the Trial Balance for those years, if those years are audited by them. In case, that information is not available, the statutory auditor is directed file a short reply stating that they do not have any record available with them.
6. The forensic auditor is directed to provide basic information available with them that were used for the preparation of the audit report and their findings. Their pending fees shall be settled in accordance with the liquidation regulations.
7. List this matter for further consideration on **10.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)